

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4469

ANSWERED ON:25.04.2005

MINIMUM WAGES

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the payment of minimum wages is not being made to the workers due to negligence of Labour Inspector and corruption tendency in the country during the last three years;

(b) if so, the details thereof; and

(c) if not, the steps taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): Payment of minimum wages under the Minimum Wages Act, 1948 is the primary responsibility of the employers. Its enforcement is secured by the Central and State Governments through their respective enforcement machineries. So far as the Central Sphere is concerned, there is no specific complaint received regarding minimum wages not being paid due to negligence of labour inspectors/officials.